809 Statement re: interim Rep. of Goswami & Wadhwa Committee

I also lay a copy of the Interim Report alongwith the Action Taken Note on the Table of the House.

PROF. MADHU DANDAVATE(Rajapur): Let there be discussion under rule 193.

12.24 hrs.

ELECTION TO COMMITTEE

(i) Indian Councial of Medical Research.

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MATILAL VORA): I beg to move:

"That in pursuance of items (17) and (18) of rule 15 and rule 18(2) of the Rules, Regulations and bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one members from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research vice Dr. Chinta Mohan resigned from Lok Sabha.

THE DEPUTY SPEAKER: The question is:

"That in pursuance of times (17) and (18) of rule 15 and rule 18(2) of the rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the

Speaker may direct, one member from amongst themselves to serve as member of the Governing Body of the Indian Council of Medical Research vice Dr. China Mohan resigned from Lok Sabha.

The motion was adopted.

12.25 hrs.

[English]

(ii) Central Silk Board

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): I beg to move:

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948 the members of this House do proceed to elect, in such manner as the Speaker may direct, four member from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question is :

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provision of the said Act.

The motion was adopted.